

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3083/2001

Monday, this the 12th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Piara Lal Mehta
Senior Operations Manager
Shakur Basti Installation
New Delhi

..Applicant

(By Advocate: Shri H.S. Paul)

Versus

1. Union of India through Secretary
Ministry of Petroleum, Shastri Bhawan
New Delhi
2. The General Manager
North Zone
Hindustan Petroleum Corporation of India
Jeevan Bhartiya Building
Tower No.1, 11th Floor
New Delhi

..Respondents

O R D E R (ORAL)

The applicant is aggrieved by the action taken by the Hindustan Petroleum Corporation of India which is a public sector undertaking of the Govt. of India not notified under Section 14 of the Administrative Tribunals Act, 1985. An objection to that effect has been indicated in the scrutiny carried out by the registry in respect of this OA. The learned counsel has no record to show that the aforesaid PSU has been notified under the aforesaid Section 14.

In the circumstances, the OA fails on the ground of jurisdiction and is dismissed in limine. The applicant is, no doubt, at liberty to pursue such other legal remedies as may be available to him under the law.

/sunil/


(S.A.T. Rizvi)
Member (A)